

ITEM NO.68

COURT NO.1

SECTION

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.28306/2017

(Arising out of impugned final judgment and order dated 04-08-2017 in CWP No. 2797/2015 passed by the High Court of Judicature at Bombay)

THE STATE OF MAHARASHTRA & ANR.

Petitioner(s)

VERSUS

VIJAY GHOGRE & ORS.

Respondent(s)

(With appln.(s) for exemption from filing c/c of the impugned judgment, exemption from filing O.T. and permission to file lengthy list of dates)

WITH Diary No.30189/2017

(With appln.(s) for exemption from filing c/c of the impugned judgment and exemption from filing O.T., permission to file SLP/TP, permission to file lengthy list of dates and prayer for interim relief)

S.L.P.(C) Nos.28446-28447/2017

(With appln.(s) for exemption from filing O.T. and permission to file lengthy list of dates and prayer for interim relief)

Diary No.33481/2017

(With appln.(s) for c/delay in filing SLP, exemption from filing c/c of the impugned judgment and exemption from filing O.T. and prayer for interim relief)

Date : 30-10-2017 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Mr. K.K. Venugopal, AG
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Mr. S.B. Pawar, Adv.
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Mr. Chandan Tiwari, Adv.
Mr. Dilip Taur, Adv.

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Ms. Shivangi Khanna, Adv.
Mr. Gurjyot Sethi, Adv.

Mr. Prashant R. Dahat, Adv.
Mr. Venkateswara Rao Anumolu, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

Let the matter be listed on 13th November, 2017.

**(Chetan Kumar)
Court Master**

**(H.S. Parasher)
Assistant Registrar**